

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
PJM MINERALS AND INDUSTRIES PRIVATE LIMITED

1.	Name of the Corporate Debtor	PJM MINERALS AND INDUSTRIES PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	20/07/2017
3.	Authority under which the Corporate Debtor is Incorporated/Registered	REGISTRAR OF COMPANIES – MUMBAI
4.	Corporate Identity Number of the Corporate Debtor	U14100MH2017PTC297645
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Regd. Office: Plot No. 14, Misal Layout, Nagbhumi Society, Jaripatka, Nagpur, Nagpur, Maharashtra, India, 440014
6.	Date of closure of Insolvency Resolution Process	30 th January, 2024
7.	Liquidation Commencement Date of Corporate Debtor	31 st January, 2024 (By the order of the Hon'ble NCLT Mumbai Bench, Court-IV, having IA No. 5405 (MB) 2023 in CP(IB) No. 976(MB) of 2020) (A copy of the same was received/read by the Liquidator on 22/02/2024, which was sent by the Resolution Professional through mail dated 19/02/2024).
8.	Name and Registration Number of Insolvency Professional Acting as Liquidator	Mr. Rakesh Nathwani IBBI Reg No.: IBBI/IPA-001/IP-P- 02058/2020-2021/13190
9.	Address and e-mail of the liquidator, as registered with Board	Address: G504, Mystique Moods, Behind Symbiosis College, Vimannagar, Pune, Maharashtra, 411014. E Mail: rakesh@carmn.in

10.	Address and e-mail to be used for correspondence with the Liquidator	<u>Address:</u> AAA Insolvency Professionals LLP, E-10A, Kailash Colony, Greater Kailash-I, New Delhi-110048. <u>E-Mail:</u> rakesh@carmn.in and cirp.pjmminerls@gmail.com
11.	Last date for submission of Claims	20th March, 2024 (30 days from Liquidation Commencement Date)

Notice is hereby given that the Hon'ble National Company Law Tribunal, Hon'ble NCLT Mumbai Bench, Court-IV, having IA No. 5405 (MB) 2023 in CP(IB) No. 976(MB) of 2020), has ordered the commencement of Liquidation Process of **PJM MINERALS AND INDUSTRIES PRIVATE LIMITED** on 31st January, 2024 under Section 33 of the Insolvency & Bankruptcy Code, 2016.

The Stakeholders of **PJM MINERALS AND INDUSTRIES PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before **20th March, 2024** to the Liquidator at the address mentioned against item 10.

The Financial Creditors shall submit or update their proof of claims by electronic means only. All Other Stakeholders may submit the proof of claims in person, by post or by electronic Means. The prescribed forms may be downloaded from the following link:

<https://ibbi.gov.in/en/home/downloads>.

Submission of false or misleading proofs of claim shall attract penalties.

SD/-

Date: 24/02/2024

Mr. Rakesh Nathwani

Place: New Delhi

IBBI Reg. No. IBBI/IPA-001/IP-P- 02058/2020-2021/13190